

THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____/2023

(DY. NO. 22280/2023)

COMMISSIONER OF CGST AND CENTRAL EXCISE

Petitioner(s)

VERSUS

KONKAN RAILWAY CORPORATION LTD.

Respondent(s)

O R D E R

Delay condoned.

This Court is of the opinion that the impugned judgment does not call for interference. The civil appeal is accordingly dismissed.

Pending application(s), if any, are also disposed of.

....., J.
(S. RAVINDRA BHAT)

....., J.
(ARAVIND KUMAR)

New Delhi
July 4, 2023

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 22280/2023

(Arising out of impugned final judgment and order dated 17-02-2022 in STA No. 86191/2021 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench At Mumbai)

COMMISSIONER OF CGST AND CENTRAL EXCISE

Petitioner(s)

VERSUS

KONKAN RAILWAY CORPORATION LTD.

Respondent(s)

(IA No.115748/2023-CONDONATION OF DELAY IN FILING and IA No.115750/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115749/2023-EX-PARTE STAY)

Date : 04-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Balbir Singh, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Prahlad Singh, Adv.
Mr. Annirudh Sharma Ii, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Vivek Gupta, Adv.

For Respondent(s) Mr. Bharat Rai Chandani, Adv.
Mr. Aneesh Mittal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Civil appeal is dismissed in terms of the signed order.

Pending application(s), if any, are also disposed of.

(DR. NAVEEN RAWAL)
ASST. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed order is placed on the file)